



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Jammu/Srinagar)

Notification
Srinagar, the 05th September, 2017.

SRO **369** - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh K.M.Bhat, Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Tara Chand involving offences punishable under sections 302/307/147/148/149 RPC, FIR No.46/2016 pending before the Court of Ld.Additional Sessions Judge, Rajouri.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No.LD (ACQ) 2017/362-Rajouri.

Dated: - 05 - 09 - 2017.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Srinagar.
3. Registrar General, J&K, High Court, Srinagar.
4. Additional Sessions Judge, Rajouri.
5. Director Prosecution, J&K PHQ, Srinagar.
6. Director Litigation, Jammu.
7. Sh.K.M.Bhat, Advocate J&K High Court, District Adl.Courts Rajouri for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
8. Additional Public Prosecutor, Rajouri.
9. General Manager, Government Press, Srinagar for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).

(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of Law Justice and Parliamentary Affairs.